

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.203
C.P.(CAA)/58(AHM)2023
in
C.A.(CAA)/46(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Yash Shelters Ltd
(Transferor Co.)

Yash Innoventrures Ltd.
(Transferee Co.)

.....Applicant

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan Godiawala, Adv.
For the RD : Mr. Shiv Pal Singh, Dy. Director
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.
For RoC : Ms. Rupa Sutar, Dy. RoC

ORDER

Ld. Counsel for the applicant is directed to provide clarification in writing from auditor who has made remarks in 2022 which is referred by RD's office. He is directed to file the same within one-week to decide the merits of application filed.

List for further consideration on 16.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)